received or doubts have been entertained in regard to (i) their purchase of newsprint from the blackmarfcit and (ii) their selling of newsprint in the blackmarket; and

(b) whether Government are making any changes in the rules or are taking any steps to lessen the evil cf blackmarketing in newsprint?]

संतद्-कायं मंत्री (बी सत्य नारायण सिंह): (क) संसाचार-पत्नों द्वारा अख़वासी कागज चोर वाजार से ख़रीदने की पिछले दो साल के दौरान कोई शिकायत नहीं मिली है। कुछ समाचार-पत्नों और पत्निकाओं के विरद प्रख़वारी कागज की विकी की शिकायतें समय समय पर प्राप्त होती हैं। क्योंकि शिकायत होने से ही आपत्तिजनक सौदे का आरोप सिद्ध नहीं होता, इजलिये ऐसे समाचार-पत्नों के नाम देना वांछनीय नहीं।

(ख) समाचार-पत्नों के सर्कुलेशन के दावों की जांच करते समय, प्राप्त शिकायतों के वारे में पूरी छानबीन की जाती है और संदिग्ध पत्रों को अख़वारी कागज का कोटा यूरी जांच-पड़ताल के बाद दिया जाता है और सर्कुलेशन की जांच के ग्राधार पर वास्त-विक ग्रावश्यकता के ग्रनुसार ग्रख़वारी कागज के कोटे में संशोधन कर दिया जाता है।

सर्कुलेशन के आधार पर मुख्यतः समा-षार-पत्नों को अखकारी कागज का कोटा दिया जाता है, इसलिए इस की जांच में श्रधिक कड़ाई की गई है। अख़बारी कागज की चोरवाजारी को रोकने के लिए अन्य प्रशास-निक जपाय भी किए गए हैं।

•NTHE MINISTER or PA-LIA-MENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): (a) No complaints regarding purchase of newsprint by newspapers in blackmarket have been received during the last two years. Complaints regarding alleged sale of

†[] English translation.

newsprint by some newspapers and periodicals are received from time to time. As complaints by themselves do not establish any objectionable transaction, it is not considered desirable to give the names of such newspapers.

(b) While verifying the circulation claims of newspapers, prompt enquiries ar_e made into complaints received and allocation of newsprint to suspected papers is made after strict scrutiny and newsprint quota is re-adjusted to meet actual requirements, assessed on the basis of verified circulation.

The verification of circulation figures on which newsprint quota newspapers is mainly based bas been intensified. Other administrative measures have also been taken with a view to lessening the evil of black-marketing in newsprint.]

184. [Transferred to the 5th March 1964]

करांची नगर निगम से प्लार्टों की खरीब

१८१. थी विमलकुमार मन्नालालजी भौरड़िया: क्या प्रधान मंत्री १९ फ़रवरी, १९६४ को राज्य समा में तारांकिन प्रश्व संख्या २६ के दिये गये उत्तर को देखेंगे भौर यह बताने की इत्पा करेंगे कि :

(क) कराची नगर निगम से मई १९४२ में किस भाव पर भूमि के प्लाट खरीदेगये थे ;

(ख) उन प्लाटों को बेचने के लिये क्या क्या प्रयत्न कब कब किये गये ;

(ग) उस क्षेत्र में भूमि के प्लाटों का बर्तमान बाजार भाव क्या है ; श्रौर

(ष) इन समय उन प्लारों के संधारण पर वार्षिक व्यय कितना हो रहा है ?

1968

1969 Papers laid

tPURCHASE OF PLOTS FROM KARACHI CORPORATIOI

185. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to refer to the answer given to Starred Question No. 26 in the Rajya Sabha on llth February, 1964 and state:

(a) the rates at which the plots ot land were purchased from the Karachi Municipal Corporation in May 1952;

(b) the efforts that were made to sell these plots and when t he efforts were made;

(c) the present market rate of the plots of land in that area; ond

(d) the annual expenses which are being incurred on the maintenance of the plots at present?!

प्रवान संत्री तथा वैवेशिक कार्य मंत्री (भी जवाहरलगत नेहरू): (क) २० रुपये (पाकिस्तानी) प्रति वर्ग गज ।

(ख) हमारा हाई कमीशन इन प्लाटों को इस प्रकार बेचने का प्रयत्न करता रहा है कि सरकार को अधिक से अधिक लाभ हो ।

(ग) इस समय लगभग ४० रुपये प्रति बगंगज का भाव बताया जाता है।

(घ) सिर्फ जमीन के किराए के रूप में २,५९७ रुपये प्रतिवर्ष के हिसाव से कराची म्यनिसिपल कारपोरेशन को देना होता है।

t[THE PRIME MTNISTER AND MTN-ISTER OP EXTERNA!, AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Rs. 20 (Pakistani) per sq. yd.

(to) Our High Commission have been making continuous efforts to dispose of this plot to the best advantage of Government.

(c) It is reported to be near about Rs. 40 per sq. yd.

(d) Only the ground rent @ Rs. 2,547 per annum is due to be paid to Karachi Municipal Corporation.]

†[] English translation.

186. [Tratw/erred to the 27th February, 1964.]

on the Tpble

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1962-63) ON THE WORKING OR THE EMPLOYEES' PROVIDENT FUND ORGANISATION

THE DEPUTY MINISTER IN TH» MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): Sir, I beg to lay on the Table a copy or the Annual Report on the working of the Employees' Provident Fund Organisation for the year 1962-63. [Placed in Library. See No. LT-2385/64.]

NOTIFICATIONS UNDER THE EMPLOYEE** PROVIDENT FUNDS ACT, 1952

SHRI C. R. PATTABHI RAMAN: Sir, I also lay on the Table:—

A copy each of the -following Notifications of the Ministry of Labour and Employment, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1962: —

- (i) Notification G.S.R. No. 1942, dated the 13th December, 1963, publishing the Emplo yees' Provident Funds (Twenty-second Amendment) Scheme, 1963.
- (ii) Notification G.S.R. No. 1982, dated the 18th December, 1963, publishing the Employees* Provident Funds (Twenty-third Amendment) Scheme, 1963.
- (iii) Notification G.S.R. No. 68, dated the 4th January, 1964, publishing the Employees* Provident Funds (Amendment) Scheme, 1964.
- (iv) Notification G.S.R. No. 93, dated the 8th January, 1964,